

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(P)

CP 425/2001  
OA 1101/2000

New Delhi, this the 3rd day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Hari Chand  
S/o Shri Chandan Singh  
L-I/14-B/DDA Flats  
Kalkaji, New Delhi.

...Applicant

(By Advocate Shri P.I.Oommen)

V E R S U S

Shri R.N.Prabhakar  
General Manager Telecom  
Sagar Palace  
Sector-16  
Faridabad-121002.

...Respondents

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heard Shri P.I.Oommen, learned counsel  
for the petitioner.

2. His contention is that the respondents  
have failed to comply with the Tribunal's order dated  
4-1-2001 in OA 1101/2000. He has drawn our attention  
to the order issued by the respondents dated 10-8-2001  
(Annexure CP-7) on the subject matter of the  
Tribunal's order dated 4-1-2001.

2. Having regard to the facts and  
circumstances of the case and the order passed by the  
respondents dated 10-8-2001, we are unable to agree  
with the contentions of the learned counsel that the  
respondents have wilfully or contumaciously disobeyed  
the Tribunal's order. Learned counsel for the  
applicant has submitted that a fresh representation

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along with supporting documents has been submitted to the respondents in terms of the Tribunal's order dated 4-1-2001. The respondents have stated that they have scrutinised the documents, but are not satisfied that he has qualified for the grant of temporary status/<sup>✓</sup> placement in the establishment.

3. In the above circumstances, ~~CP 425/2001 is~~<sup>✓</sup> dismissed, as no prima facie case is made out by the petitioner against the respondents to initiate the contempt of Courts proceedings, Accordingly CP 425/2001 is dismissed.

(Govindan S. Tampi)  
Member (A)

/vikas/

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)